

TTL ENTERPRISES LIMITED

(Formerly known as Trupti Twisters Limited)

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CIN: L17119GJ1988PLC096379

CORRIGENDUM TO THE LETTER OF OFFER

This Corrigendum to the Letter of Offer (this '**Corrigendum**') is being issued by Kunvarji Finstock Private Limited ('**Manager to the Offer**') on behalf of Ardent Ventures LLP ('**Acquirer**') in pursuant to Letter of Offer dispatched on June 17, 2019 to the Equity Shareholders of TTL Enterprises Ltd (Formerly Known as Trupti Twisters Limited) ('**Target Company**').

Shareholders of the Target Company are requested to note that Tendering period will be closed on 10th Working Day i.e. July 08, 2019, Monday instead of July 10, 2019, Wednesday as per Regulation 18(8) of SEBI (SAST) Regulations, 2011. This Corrigendum to the Letter of Offer should be read in Continuation of, and in conjunction with, the LoF, unless specified otherwise. All other Schedule of Activities, Terms and Conditions remain Unchanged as disclosed in LoF.

PRE-OFFER ADVERTISEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT UNDER REGULATION 18 (7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

This Advertisement and Corrigendum to the Detailed Public Statement is being issued by Kunvarji Finstock Private Limited ('**Manager to the Offer**'), on behalf of Ardent Ventures LLP ('**Acquirer**') pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011 in respect of the Open Offer to acquire Shares of TTL Enterprises Ltd (Formerly Known as Trupti Twisters Ltd ('**Target company**' or '**TC**'). The Detailed Public Statement ('**DPS**') with respect to the aforementioned Open Offer was made on April 24, 2019, Wednesday in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Financial Express (Gujarati) (Ahmedabad Edition) and Mumbai Lakshadeep (Marathi) (Mumbai Edition).

This Pre-Offer Advertisement is being issued in all the newspapers in which the DPS was published.

- Offer Price:** The Offer is being made at a price of Rs. 1/- (Rupee One Only) per Equity Share, payable in cash and there has been no revision in the Offer Price.
- Recommendations of the Committee of Independent Directors:** A Committee of Independent Directors of the TC (the "IDC") published its recommendation on the Offer on June 21, 2019 in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Financial Express (Gujarati) (Ahmedabad Edition) and Mumbai Lakshadeep (Marathi) (Mumbai Edition). The IDC is of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations, 2011. The Public Shareholders may, therefore, independently evaluate the Offer and take an informed decision.
- This Offer is not a competing offer in terms of Regulation 20 of the SEBI Takeover Regulations. There has been no competitive bid to the Offer.
- The Letter of Offer was dispatched on June 17, 2019, Monday to all the Eligible Shareholders of the TC, whose names appear in its Register of Members on June 11, 2019, the Identified Date.
- Please note that a copy of the LOF is also available on SEBI's website (<http://www.sebi.gov.in/>).
- Instructions for Public Shareholders:
A. In Case of Equity Shares held in Physical Form: a) As per the provisions of Regulation 40(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and SEBI PR 51/2018 dated December 3, 2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository w.e.f. April 1, 2019. **b) ACCORDINGLY, THE PUBLIC SHAREHOLDERS WHO ARE HOLDING EQUITYSHARES IN PHYSICAL FORM AND ARE DESIROUS OF TENDERING THEIR EQUITY SHARES IN THE OFFER CAN DO SO ONLY AFTER THE EQUITY SHARES ARE DEMATERIALIZED. SUCH PUBLIC SHAREHOLDERS ARE ADVISED TO APPROACH ANY DEPOSITORY PARTICIPANT TO HAVE THEIR EQUITY SHARES DEMATERIALIZED.**
B. In case of Equity Shares held in dematerialized form: An Eligible person may participate in the Open Offer by approaching their broker/selling member and tender shares in the open offer as per the procedure as mentioned in the LoF along with details.
THE PUBLIC SHAREHOLDERS HOLDING SHARES IN DEMAT MODE (INCLUDING THOSE PHYSICAL SHAREHOLDERS WHO DEMAT THEIR PHYSICAL SHARES FOR THE PURPOSE OF TENDERING IT IN THE OPEN OFFER) ARE NOT REQUIRED TO FILL ANY FORM OF ACCEPTANCE.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on May 02, 2019. All observations, received from SEBI by way of their letter no. SEBI/HO/CFD/DCR2/OW/06782/2019 dated June 06, 2019 in terms of Regulation 16(4) of the SEBI (SAST) Regulations, have been duly incorporated in the LoF.
- There have been no other material changes in relation to the Offer, since the date of the Public Announcement on April 15, 2019, save as otherwise disclosed in the DPS and the Letter of Offer.
- As on date, to the best of the knowledge of Acquirer, no Statutory Approvals are required for the offer except as mentioned in the Letter of Offer.
- Revised Schedule of Activities:
Consequent upon the change of expiry of Tendering Period, the revised schedule is as under:

ACTIVITY	DATE AND DAY (ORIGINAL)	DATE AND DAY (REVISED)
Public Announcement (PA) Date	April 15, 2019, Monday	April 15, 2019, Monday
Detailed Public Statement (DPS) Date	April 24, 2019, Wednesday	April 24, 2019, Wednesday
Last date for a competing offer	May 16, 2019, Thursday	May 16, 2019, Thursday
Identified Date	May 27, 2019, Monday	June 11, 2019, Tuesday
Date by which LoF will be dispatched to the shareholders	June 03, 2019, Monday	June 17, 2019, Monday
Issue Opening PA Date	June 10, 2019, Monday	June 24, 2019, Monday
Last date by which Board of TC shall give its recommendations	June 07, 2019, Friday	June 21, 2019, Friday
Date of commencement of tendering period (Offer opening Date)	June 11, 2019, Tuesday	June 25, 2019, Tuesday
Date of expiry of tendering period (Offer closing Date)	June 25, 2019, Tuesday	July 08, 2019, Monday
Date by which all requirements including payment of consideration would be completed	July 10, 2019, Wednesday	July 22, 2019, Monday

The Acquirer accepts full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirer as laid down in SEBI (SAST) Regulations. This Advertisement will also be available on SEBI's website at www.sebi.gov.in.

Issued by the Manager to the Offer on behalf of the Acquirer

MANAGER TO THE OFFER  <i>Driven By Knowledge</i>	KUNVARJI FINSTOCK PRIVATE LIMITED Block B, First Floor, Siddhi Vinayak Towers, Off S. G. Highway Road, Mouje Makarba, Ahmedabad, Gujarat - 380051 SEBI Reg. No. : MB/INM000012564 Email Id : trusha.thakkar@kunvarji.com ; Website: www.kunvarji.com Contact Person: Ms. Trusha Thakkar; Tel. No. : 079- 66669000
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For and on behalf of Acquirer (Ardent Ventures LLP)

Date: June 24, 2019
Place: Ahmedabad

Sd/-
Mr. Keyoor Bakshi
Designated Partner